

Central Administrative Tribunal
Principal Bench

C.P.No.332/97 in
C.P.No.11/96
O.A.No.561/94

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

(33)

New Delhi, this the 24th day of March, 1998

Shri R.P.Singh
Retd. Vice Principal
58, Savera Apartments
Plot No.5, Sector-13, Rohini
Delhi - 110 085. ... Applicant

(By Shri Gyan Prakash, Advocate)

Vs.

1. Shri P.V.Jaikrishnan
Chief Secretary
Govt. of National Capital Territory of Delhi
5, Sham Nath Marg
Delhi - 110 054.
2. Dr. Satvir Silas
Director of Education
Govt. of National Capital Territory of
Delhi, Old Secretariat
Delhi - 110 054.
3. Shri A.P.Joshi
Pay & Accounts Officer No.VII
Govt. of National Capital Territory of Delhi
Govt. Middle School, near Sanskrit Academy
Village - Ashok Vihar, Delhi. ... Respondents

(By Shri Arun Bhardwaj, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Heard the learned counsel for both the parties.

2. Although the application for contempt appeared to be barred by time, we did direct notice to the respondents because we did not want to deprive the applicant of his dues after retirement.
3. The learned counsel for the respondents submitted that according to the order that was made in OA No.561/94, the respondents had to do this in one way if a

Km

particular letter was received by certain date and they may have to do in another way if that letter was not received by that date. Because of the difficulty the order could not be complied with. We are of the view that in either case the respondents ought to have decided in one way or the other. There is no justification for delaying final decision of post retirement benefits of the applicant. The learned counsel for the respondents undertakes to do the exercise within one month from today and inform the applicant accordingly about his fixation of pay and his post retirement benefits. Accordingly this Contempt Petition is hereby disposed of.

KM
(K.M. Agarwal)
Chairman

R.K.Ahooja
(R.K. Ahooja)
Member(A)

/rao/